

ID No.59814/2016
FIR No.161/2015
PS: Mayapuri
State Vs.Chatterpal Shama
05.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused persons.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Court notice be issued to accused persons.

Put up for further proceedings on 05.12.2020.



(PankajArora)
MM-03(West)/THC/Delhi
05.09.2020

Ct. No.1354/2017
FIR No. /0
PS:Mayapuri
Su Kam Power Systems Ltd. Vs. Power Creator
5.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.


**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

None for the accused person(s).

Issue court notice to the SHO concerned to file the status
report in terms of order dated 27.11.2019.

Put up for further proceedings on 25.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
05.09.20

ID No.3106/2017
FIR No.3A/2017
PS: NihalVihar
State Vs.Harmandeep Singh @ Harman
05.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.


No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused persons.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up for further proceedings on 05.12.2020.


(PankajArora)
MM-03(West)/THC/Delhi
05.09.2020

ID No.6648/2018

FIR No.181/2017
PS:Mayapuri
State Vs.Sudhir Kumar
05.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused as well as to his surety for NDOH.

Issue court notice to the injured to explore the possibility of compromise on the NODH.

Put up for appearance of the accused and further proceedings on 26.10.2020.

(PankajArora)
MM-03(West)/THC/Delhi
05.09.2020

ID No.7337/2018
FIR No.719/2017
PS: NihalVihar
State Vs.Jagtar Singh @ Jagga
05.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**


Present: Ld. APP for the State.

Sh. Ravinder Singh and Sh.Gurjeet Singh, Id. Counsels for
all the accused persons present through VC.

Court notice issued to injured Taranjeet received back
unserved with the report that the injured had already
expired.

Issue court notice to the LRs of the deceased injured
Taranjeet and remaining injured persons, if any, to explore
the possibility of compromise for the NDOH.

Put up for appearance and for further proceedings on
05.12.2020.


(PankajArora)
MM-03(West)/THC/Delhi
05.09.2020

ID No.1314/2019
FIR No.395/2018
PS: NihalVihar
State Vs.Ravi
05.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**


Present: Ld. APP for the State.

None for the accused persons.

Issue court notice to the accused as well as his surety for
NDOH.

Issue court notice to the injured to explore the possibility of
compromise on the NODH.

Put up for appearance of the accused and further
proceedings on 26.10.2020.


(PankajArora)
MM-03(West)/THC/Delhi
05.09.2020

ID No.7758/2019
FIR No.564/2015
PS: NihalVihar
State Vs.Ram Tek
05.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Perusal of record reveals that present case is listed for PE.

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 05.12.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
05.09.2020

ID No.6200/2019
FIR No.137/2019
PS: NihalVihar
State Vs.Firoz Alam
05.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person.

Issue court notice to the accused as well as to his surety for
NDOH.

Put up for appearance of the accused and further
proceedings on 05.12.2020.



(PankajArora)
MM-03(West)/THC/Delhi
05.09.2020

ID No.6663/2019
FIR No.608/2018
PS: NihalVihar
State Vs.Nanak Singh Etc.
05.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**


Present: Ld. APP for the State.

None for the accused persons.

Issue court notice to the accused as well as his surety for
the NDOH.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

Put up for further proceedings on 05.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
05.09.2020

ID No.8767/2019

FIR No.377/2019
PS: NihalVihar
State Vs.Deepak Kumar Etc.
05.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

Put up for further proceedings on 26.10.2020.



(PankajArora)
MM-03(West)/THC/Delhi
05.09.2020

ID No.8989/2019
FIR No.146/2017
PS:Mayapuri
State Vs.Vinay Sapra
05.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**


Present: Ld. APP for the State.

Sh. Sumit Baluja, Ld. Counsel for the accused present
through VC.

It is submitted that injured is still under the employment of
accused and there is possibility of compromise.

Issue fresh court notice to injured to explore the possibility
of compromise for the NDOH.

Put up for purpose fixed on 15.09.2020.


(PankajArora)
MM-03(West)/THC/Delhi
05.09.2020

ID No.8990/2019
FIR No.02/2018
PS: Mayapuri
State Vs.Amit Gupta
05.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused as well as his surety for the NDOH.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up for further proceedings on 22.10.2020.



(PankajArora)
MM-03(West)/THC/Delhi
05.09.2020

Ct. No.9182/2019
FIR No. /2019
PS: Mayapuri
Sunny Vs. Anita Etc.

05.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

Sh. Rakesh Raj Murti, Id. Counsel for the accused.

Perusal of record reveals that the present case is at the
stage of CE.

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for CE on 05.12.2020.



**(PankajArora)
MM-03(West)/THC/Delhi
05.09.2020**

Ct. No.1357/2020
FIR No. /2020
PS: NihalVihar
Gurpreet Kaur Vs. Amarjeet Singh
05.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**


Present: None for the complainant.

None for the accused person(s).

Issue court notice to the complainant for the NDOH.

Issue court notice to the SHO concerned to file ATR on the
NDOH.

Put up for further proceedings on 22.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
05.09.2020

ID No.1827/2020
FIR No.41/2018
PS: NihalVihar
State Vs.Shashi
05.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up for further proceedings on 05.12.2020.



(PankajArora)
MM-03(West)/THC/Delhi
05.09.2020

ID No.1828/2020
FIR No.821/2017
PS: NihalVihar
State Vs.Arjun
05.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.


No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up for further proceedings on 05.12.2020.


(PankajArora)
MM-03(West)/THC/Delhi
05.09.2020

ID No.1341/2018
FIR No.737/2016
PS: NihalVihar
State Vs.Ashok Mishra
05.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused as well as to his surety for
NDOH.

Put up for appearance of the accused and further
proceedings on 05.12.2020.


(PankajArora)

**MM-03(West)/THC/Delhi
05.09.2020**

ID No.1116/2018
FIR No.233/2017
PS: Mayapuri
State Vs.Harvinder Singh
05.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.


**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Accused with Id. Counsel Sh. Pradeep Sharma present
through VC.

It is submitted that revision petition against the order of
charge is yet to be filed.

At request, put up for further proceedings on 05.12.2020.


(PankajArora)
MM-03(West)/THC/Delhi
05.09.2020

ID No.6244/2018
FIR No.120/2018
PS: Mayapuri
State Vs.Rohit @ Montu
05.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.


No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused his surety as well as his counsel for NDOH.

Put up for appearance of the accused and further proceedings on 05.12.2020.


(PankajArora)
MM-03(West)/THC/Delhi
05.09.2020

ID No.6432/2018
FIR No.218/2018
PS: NihalVihar
State Vs.Gopal Kumar
05.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s)

Issue court notice to the accused as well as to his surety for NDOH.

Issue court notice to the injured to explore the possibility of compromise for the NDOH.

Put up for appearance of the accused and further proceedings on 15.09.2020.



(PankajArora)
MM-03(West)/THC/Delhi
05.09.2020

ID No.4286/2019
FIR No.203/2019
PS: NihalVihar
State Vs.Mansih @ Munu
05.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused as well as to his surety for NDOH.

Put up for appearance of the accused and further proceedings on 05.12.2020.



(PankajArora)
MM-03(West)/THC/Delhi
05.09.2020

ID No.64904/2016
FIR No.141/2009
PS: Mayapuri
State Vs.Vijay @ Kale
05.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused persons.

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 28.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
05.09.2020

ID No.60767/2016
FIR No.822/2015
PS: NihalVihar
State Vs.Mohd. Mohsin
05.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused persons.

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 05.12.2020.



(PankajArora)
MM-03(West)/THC/Delhi
05.09.2020

ID No.125/2016
FIR No.205/2016
PS: NihalVihar
State Vs.Karamber
05.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


None for the accused persons.

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 05.12.2020.


(PankajArora)
MM-03(West)/THC/Delhi
05.09.2020

ID No.7511/2018
FIR No.80/2016
PS: NihalVihar
State Vs.Vijay Kumar @ Pappu
05.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused persons.

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 05.12.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
05.09.2020

ID No.9185/2018
FIR No.138/2017
PS: Mayapuri
State Vs.Saurabh Kumar
1305.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


Accused alongwith Id. Counsel Sh. Anuj Kumar present
through VC.

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 05.12.2020.


(PankajArora)
MM-03(West)/THC/Delhi
05.09.2020

ID No.1378/2019
FIR No.801/2016
PS: NihalVihar
State Vs.Paramjeet Singh
05.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


None for the accused persons.

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 05.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
05.09.2020

Ct. No.6640/2019
FIR No. /2019
PS: NihalVihar
Akash Vs. Kanhiya Etc.

05.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 05.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
05.09.2020

Ct. No.5630/2016
FIR No. /0
PS: NihalVihar
Shri Nityanand Vs. Shri Vinod Gupta
05.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.


**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

None for the accused person(s).

Issue court notice to the complainant to apprise this court
about the status of Writ Petition.

Put up for further proceedings on 22.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
05.09.2020

Ct. No.6798/2019
FIR No. /2019
PS: NihalVihar
Ganga Ram Vs. Alka Jain
05.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.


**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

None for the accused person(s).

Issue court notice to the complainant as well as to his
counsel for the NDOH.

Put up for arguments on 22.10.2020.


(PankajArora)
MM-03(West)/THC/Delhi
05.09.2020

CC. No.4848/2019
PS: Mayapuri
Bureau of Indian Standard Vs. Hitech Aqua
05.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.


Present: Sh. Sugham Kr. Jha, Ld. Counsel for the complainant.

Submission heard.

There is no documentary proof on record to show that the respondent Harjeet Singh is the owner of the raided premises/firm namely M/s. Hitech Aqua. Accordingly, SHO concerned is hereby directed to get the present case investigated under Section 155 (2) of Cr.P.C. to ascertain the fact as to whether the respondent Harjeet Singh is the owner of M/s. Hitech Aqua or not. If he is not found to be the owner then it should be ascertained as to in which capacity he is working there.

Put up for further proceedings on 05.12.2020.

Copy of this order be sent to PS concerned.


(Pankaj Arora)
MM-03(West)/THC/Delhi
05.09.2020

ID No.2519/2020
FIR No.000613/2020
PS: NihalVihar
State Vs.Ranbir Singh
05.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Accused is stated to be not arrested.

I take the cognizance of offence.

Issue summons to the accused through the IO concerned for NDOH.

Issue court notice to the complainant to explore the possibility of compromise through the IO concerned for NDOH.

IO shall remain present in the event of non-execution of process on NDOH.

Put up for appearance of the accused and further proceedings on 26.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
05.09.2020

ID No.2522/2020
FIR No.0000136/2019
PS: NihalVihar
State Vs.Ranbir Singh
05.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Accused is stated to be not arrested.


I take the cognizance of offence.

Issue summons to the accused through the IO concerned for NDOH.

Issue court notice to the complainant to explore the possibility of compromise through the IO concerned for NDOH.

IO shall remain present in the event of non-execution of process on NDOH.

Put up for appearance of the accused and further proceedings on 26.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
05.09.2020

FIR No.11533/20
PS: Nihal Vihar
State Vs. Jaspreet Singh
05.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**


**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Arvind Kr. Pandey, Ld. Counsel for the
applicant/accused.

Some clarification is required from the IO/HC Joginder as
complete facts are not stated in reply to the bail application.
Accordingly, issue summons to the IO/HC Joginder for
NDOH.

Put up on 08.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
05.09.2020

FIR No.776/20
PS: Nihal Vihar
State Vs. Salman
05.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**


**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the applicant/accused.

Some clarification is required from the IO/HC Pawan
Rathee. Accordingly, issue summons to the IO/HC Pawan
Rathee for NDOH.

Put up on 08.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
05.09.2020

ID No.1911/2020
FIR No.132/2019
PS: NihalVihar
State Vs. Ankush
05.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of letter
no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Complainant Sh. Chander Shekhar in person through VC.

Sh. Jitender, Ld. LAC for the accused Ankush .

The complainant has prayed for compounding of the present case.
Separate statement of the complainant has been dictated to this effect.
The reader of the court is asked to send a scanned copy thereof to
undersigned through Whatsapp by 10.45 a.m.

PANKAJ Digitally signed
by PANKAJ
ARORA
ARORA (PankajArora)
MM-03(West)/THC/Delhi
Date: 2020.09.05
14:32:10 +05'30' **05.09.2020**

At 11.00 p.m.

Present: Ld. APP for the State.

None.

Scanned signed copy of the statement of the complainant and I-Card
received. This court is satisfied that the complainant has made the
statement voluntarily.

Let the present case be put up for consideration before Lok Adalat
which is scheduled to be held on 20.09.2020.

PANKAJ Digitally signed
by PANKAJ
ARORA
J (PankajArora)
Date: **MM-03(West)/THC/Delhi**
2020.09.05
14:32:41 +05'30' **05.09.2020**
ARORA

FIR No.197/2017
PS: Mayapuri
State Vs. Akash Sharma
05.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL

<https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Complainant/injured Sh. Sushil Kumar in person (physically present in the court today).

Accused Akash Sharma in person (physically present in the court today).

At this stage, accused pleads guilty for the commission of offence punishable under Section 279 of IPC , and under Section 146/196 of M.V. Act. Separate statement of the accused recorded to that effect. Accordingly, the accused is convicted under 279 of IPC and under Section 146/196 of M.V. Act.

Heard on point of sentence. It is submitted that the accused is a sole bread earner in his family & he is not previously convicted in any other criminal case. The complainant also submits that lenient view may kindly be taken against the accused as he has already handed over compensation of Rs. 15,000/- to the complainant/injured

Keeping in view of the aforesaid facts & circumstances, the accused Akash Sharma is hereby sentenced to pay fine of Rs. 1500/-. Fine deposited with the reader of this court. Let receipt be issued..

At this stage, the complainant has prayed for compounding of the offence u/s 338 IPC in the present case. Separate statement of the complainant has been recorded to this effect.

The reader of the court is asked to send a scanned copy thereof to undersigned through Whatsapp by 1.00 p.m.

PANKAJ Digitally signed
by PANKAJ
ARORA
ARORA Date: 2020.09.05
14:33:14 +05'30' **(PankajArora)**
MM-03(West)/THC/Delhi
05.09.2020

At 1.30 p.m.

Present: Ld. APP for the State.

None.

Scanned signed copy of the statement of the complainant & I-card received. This court is satisfied that the complainant has made the statement voluntarily.

Let the present case be put up for consideration before Lok Adalat which is scheduled to be held on 20.09.2020.

PANKAJ Digitally signed
by PANKAJ
ARORA
ARORA Date: 2020.09.05
14:33:38 +05'30' **(PankajArora)**
MM-03(West)/THC/Delhi
05.09.2020

FIR No. 197/1
PS. M. Jinnah

Statement of the accused Akash Sharma s/o Sh. Shiv Lal S/o
No B121 page 2a for Binda Naha Phr - I Date
Without Oath.

I plead guilt for the commission of offence punishable U/s 2791K, 146, 186 PAKI
making the statement voluntarily without any fear or coercion or undue influence.

RO & AC.
Akash Sharma

PANKAJ
ARORA
Digitally signed by
PANKAJ ARORA
Date: 2020.09.05
14:36:58 +05'30' (Pankaj Arora)
MM-03/West/THC/Delhi

20/9/20
20/2/20 (P)
20/3/20
15/20

सुशील शर्मा
Sushil Sharma
जन्म वर्ष / Year of Birth: 1965
पुरुष / Male



8855 8902 4073

आधार - आम आदमी का अधिकार

१२/१०/२०२०

FIR No. 197/17
PS: Muz

Statement of the Sushael Kumar S/o, D/o, W/o Sanharit
R/o V-556/25 Gali No 15 Vijay Park Mayapuri Bhajanpura
ON SA. Delhi

I am the injured/complainant in the present case. I have amicably settled the present case with the accused namely Aksh Sharma and received the payment of Rs. 15,000/- from the accused. I may kindly be permitted to compound the present case as settled with the accused. I am making this statement voluntarily without any fear or coercion or undue influence.

RO & AC.

१२/१०/२०२०

PANKAJ ARORA
Digitally signed by PANKAJ ARORA
Date: 2020.09.05 14:34:30 +05'30'

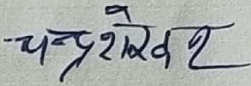
(Pankaj Arora)
MM-03/West/THC/Delhi

FIR No. 132/19
PS: NihalVihar

Statement of the Chander Shekhar S/o, D/o, W/o Mukesh
R/o E-145, Gali No. 17, Shiv Ram Park, Nangloi, Delhi.
ON SA.

I am the injured/complainant in the present case. I have amicably settled the present case with the accused namely ANKUSH S/o Pankaj Arora and received the payment of Rs. NIL from the accused. I may kindly be permitted to compound the present case as settled with the accused. I am making this statement voluntarily without any fear or coercion or undue influence.

RO & AC.



**PANKAJ
ARORA**

Digitally signed by
PANKAJ ARORA
Date: 2020.09.05
14:35:33 +05'30'

(Pankaj Arora)

MM-03/West/THC/Delhi